

SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT

(Under Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

For the attention of the stake holders of
AGH Wires Private Limited

S.No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	AGH WIRES PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	20/07/2011
3.	Authority under which Corporate Debt or is incorporated / registered	ROC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U28910DL2011PTC222577
5.	Address of the registered office and principal office (if any) of Corporate Debtor	A-19 / B-1 Extension, Mohan Co-Operative Ind Est P.O. Badarpur, Mathura Road, Delhi -110044.
6.	Date of closure of Insolvency Resolution Process	21.04.2026
7.	Liquidation commencement date of Corporate Debtor	22.04.2026 (Order intimated on 05.05.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Ms. Shruti Gupta Regn.No.-IBBI/IPA-001/IP-P00303/ 2017-2018/ 10567
9.	Address and e-mail of the liquidator, as registered with the Board	227, Sharda Niketan, Pitampura, Delhi-110034. E.mail: guptashrutica@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	227, Sharda Niketan, Pitampura, Delhi-110034. E.mail: aghwiresliquidation@gmail.com
11.	Last date for submission of claims	04.06.2026

Notice is hereby given that the National Company Law Tribunal (New Delhi, Bench-4) has ordered the commencement of liquidation of the AGH WIRES PRIVATE LIMITED on 22nd, April, 2026 (Order intimated on 05.05.2026).

The stake holders of **AGH Wires Private Limited** are hereby called upon to submit their claims with proof on or before **04th, June, 2026** to the liquidator at the address mentioned against item no.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under Section 38.

Name and signature of liquidator

Ms. Shruti Gupta

Reg No. IBBI/IPA-001/IP-P00303/2017-2018/10567

Date: 09.05.2026

Place: Delhi

Liquidator in the matter of

AGH WIRES PRIVATE LIMITED